

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT– I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **18.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No	:	-
Petition No	:	CP/9(CHE)2023
Name of Petitioner &	:	Roshanara Begum Vs
Name of Respondent	:	Leena Equipments and Spares Pvt Ltd and others
Section	:	Sec 213, 241-242 of CA, 2013 R/w Rule 11 of NCLT Rules 2016

ORDER

Present: Mr. G.Adithyaraj, Ld. Counsel for Petitioner.
Mr. T.Jayashankar, Ld. Counsel for R1 and R2.

A Joint Memo of Compromise filed in CP(CA)/25(CHE)/2023 and CP/9(CHE)2023 stating that this Tribunal vide an Order dated 22.11.2023 appointed Shri. V.Nallasenapathy, Former Member, NCLT to amicably resolve the disputes between the parties. It is stated that the parties have arrived at an amicable settlement and worked out the terms and conditions, which forms part of the Joint Memo of Compromise dated 28.06.2024, Serial No. 1 to 8. It is stated that the parties undertake to strictly adhere to the terms of the Joint Memo of Compromise.

Ld. Counsels for the parties on instructions submit that the parties entered into the settlement voluntarily without any threat and promise. They are the husband and wife and resolved their disputes amicably.

The Joint Memo of Compromise is taken on record.

In view of the Joint Memo of Compromise and the submissions made by Ld. Counsels for the parties, **the Petition is disposed of as settled.**

Parties are bound by the terms of the Joint Memo of Compromise.

File be consigned to records.

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[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

MS

-sd-

[SANJIV JAIN]
MEMBER (JUDICIAL)